

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s) . 9324/2014

K K AGARWAL

Appellant(s)

VERSUS

HOUSING COMMISSIONER AND ANR
(Office report for directions)

Respondent(s)

Date : 08/03/2017 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Appellant(s) Mr.Aseem Chandra,Adv.
 Mr. Tayenjam Momo Singh,Adv.

For Respondent(s) Mr. Vishwajit Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Four weeks' time is granted to the learned counsel for the appellant for doing the needful in terms of the office report dated 08.02.2017, failing which the civil appeal will stand dismissed in terms of the signed order.

(Madhu Bala)
Court Master
(Signed order is placed on the file)

(Parveen Kumari)
Court Master

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.9324 OF 2014

K K AGARWAL

...APPELLANT(S)

VERSUS

HOUSING COMMISSIONER AND ANR

...RESPONDENT(S)

O R D E R

Heard.

Four weeks' time is granted to the learned counsel for the appellant for doing the needful in terms of the office report dated 08.02.2017, failing which the civil appeal will stand dismissed.

NEW DELHI
8TH MARCH, 2017

.....J.
[ADARSH KUMAR GOEL]